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O.A. No.39/2011

ORDER DATED 28<sup>th</sup> JANUARY, 2011

Dinesh Ram.....Applicant  
Vrs.  
Union of India & Others .....Respondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, ADMINISTRATIVE MEMBER  
&  
HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER

Heard Sri Achintya Das, Ld. Counsel appearing for the applicant and Sri S.K. Ojha, Ld. Standing Counsel appearing on notice for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. It reveals that the applicant had already made representations at Annexure-A/5 and A/7 to Respondent No.3. Since the last representation is dated 11.01.2011 (Annexure-A/7) Sri Das, Ld. Counsel appearing for the applicant submits that he will be satisfied if a direction will be issued to Respondents No.3 to consider the representation within a specified time frame.

3. Having regard to the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, Respondent No.3 is hereby directed to consider the pending representations at Annexure-A/7 dated 11.01.2011 and pass a reasoned order within a period of 45 days as per Rule from the date of receipt of copy of this order and communicate its decision to the applicant.

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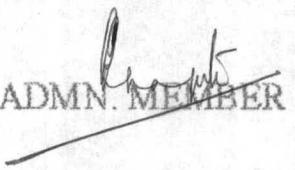
4. As regards the interim prayer, since the Respondent No.3 has been directed to dispose of the pending representation within a period of 45 days, statusquo as of date shall be maintained till disposal of the representation.

5. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

6. Send a copy of this order along with copy of the O.A. to Respondent No.3 for compliance and free copies of this order be made over to the Ld. Counsel for the parties.

7. Sri Das, Ld. Counsel appearing for the applicant seeks service of the order by Special Messenger at his cost. The same is allowed subject to payment during the course of the day.

  
JUDL. MEMBER

  
ADMN. MEMBER